

Pay scales of Laboratory clerks and Attendants

5438. SHRI SARJOO PANDEY: Will the Minister of FINANCE be pleased to state:

(a) whether a letter dated 18th May, 1972 was addressed by the Central Board of Excise and Customs, New Delhi to the Secretary, Third Pay Commission regarding the Pay Scales of Laboratory Clerks and Laboratory Attendants working in the various laboratories of Central Board of Excise and Customs;

(b) if so, what action has been taken by the Pay Commission regarding pay structure of these categories of employees and if no action has been taken the reasons therefor; and

(c) if some decision thereon has been taken, why the same was not incorporated in the recommendations of the Third Pay Commission Report?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):
(a) Yes, Sir.

(b) and (c). The Commission was an independent body and it is not possible at this stage to say what action was taken by them on this letter. The Commission made no specific recommendation regarding the pay structure of Laboratory Clerks and Laboratory Attendants. For posts which were not covered either by the specific or general recommendations of the Commission, it suggested allotment of appropriate standard scales of pay.

In the case of Laboratory Clerks, the old pay scale of Rs. 110-180 has been replaced by the revised scale of Rs. 260-430. The revised pay scale for the post of Laboratory Attendant is still under consideration.

Demands of Goldsmiths

5439. SHRI ONKAR LAL BERWA:
SHRIMATI SAVITRI SHYAM:
SHRI K. M. MADHUKAR:
SHRI CHANDRA SHEKHAR SINGH:
SHRI AMAR SINH CHAUDHARY:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that Goldsmiths from various parts of the country had marched on 18th November, 1974 from Red Fort to Boat Club in New Delhi to focus their demands and grievances;

(b) if so, the reaction of Government thereto;

(c) what are their demands and grievances; and

(d) the action taken by Government to redress the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):
(a) Yes, Sir

(b) to (d). The demands are as under

(i) The Government should give up the proposed scheme for imposing a ceiling on private possession of gold ornaments.

(ii) The Government should sponsor a scheme for import of gold and re-export of finished ornaments made out of it.

(iii) The goldsmiths should be exempted from repayment of rehabilitation loans given to them.

The proposals for imposing a ceiling on private possession of gold and gold ornaments are under the consideration

of the Government. In view of the narrow difference in the price of gold prevailing in foreign markets and in India, the Government are not inclined, for the present, to pursue the scheme for import of gold and re-export of ornaments made out of it. It is not possible to agree to any general exemption from repayment of loans, but individual cases of hardship are considered on merits by the State Governments.

Meeting of Representatives of Akhil Bhartiya Swarnakar Sangh with Minister of State in the Ministry of Finance

5440. SHRI ONKAR LAL BERWA:

SHRI AMAR SINH
CHAUDHARY:

SHRIMATI SAVITRI SHYAM:
SHRI CHANDRA SHEKHAR
SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether a deputation of the representatives of Akhil Bhartiya Swarnakar Sangh alongwith some Members of Parliament had met the Minister of State in the Ministry of Finance on 18th November, 1974 in connection with a charter of demands and grievances of Goldsmiths of the country;

(b) if so, the particulars of the deputationists;

(c) the gist of the demands and discussions and the outcome thereof; and

(d) what assurances were given by him to the deputationists?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) Yes Sir.

(b) The deputationists consisted of the representatives of the Akhil Bhartiya Swarnakar Sangh and Shri Sita Ram Singh, M.P.

(c) and (d). The demands are as under:

(i) The Government should give up the proposed scheme for imposing a ceiling on private possession of gold ornaments.

(ii) The Government should sponsor a scheme for import of gold and re-export of finished ornaments made out of it.

(iii) The goldsmiths should be exempted from repayments of rehabilitation loans given to them

The proposals for imposing a ceiling on private possession of gold and gold ornaments are under the consideration of the Government. In view of the narrow difference in the price of gold prevailing in foreign markets and in India, the Government are not inclined, for the present, to pursue the scheme for import of gold and re-export of ornaments made out of it. It is not possible to agree to any general exemption from repayment of loans, but individual cases of hardship are considered on merits by the State Governments.

Akhil Bhartiya Swarnakar Sangh

5441. SHRI ONKAR LAL BERWA:

SHRIMATI SAVITRI SHYAM:
SHRI K. M. MADHUKAR:
SHRI CHANDRA SHEKHAR
SINGH:

SHRI AMAR SINH CHAUDHARY:

Will the Minister of FINANCE be pleased to state:

(a) whether Minister of State in the Ministry of Finance have received any letter dated 21/28-11-74 alongwith some resolutions and Press Note from Akhil Bhartiya Swarnakar Sangh;